

12.36 hrs.

PAPERS LAID ON THE TABLE

HIGH DENOMINATION BANK NOTES
(DEMONETISATION) ORDINANCE, 1978

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table a copy of the High Denomination Bank Notes (Demonetisation) Ordinance, 1978 (No. 1 of 1978) (Hindi and English versions) promulgated by the President on the 16th January, 1978 under article 123(2)(a) of the Constitution. [Placed in Library. See No. LT-1512/78].

SHRI C. K. CHANDRAPPAN (Can-
nalore): I have given a notice.

MR. SPEAKER: This is merely the laying on the Table. You will get an opportunity to discuss this.

SHRI C. K. CHANDRAPPAN: Even at this stage when he is laying this paper on the Table, I would like to draw your attention to some of the important things.

When the Ordinance was promulgated we conveyed certain remarks about it at that stage. The point is very serious. When this Ordinance was promulgated they did not include Rs. 100 notes. That is one of the very serious....

MR. SPEAKER: When the Bill comes you can discuss it.

SHRI C. K. CHANDRAPPAN: It was leaked out.

The decision of the Government according to the Press was leaked out.

MR. SPEAKER: You can discuss it when the Bill comes.

SHRI C. K. CHANDRAPPAN: We are going to discuss the Bill which has been leaked out and some people benefited out of it. That is the point.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Mrs. Gandhi came to know and got Rs. 1,000 notes encashed.

SHRI C. K. CHANDRAPPAN: Some people say R.S.S. benefited by it.

PROCLAMATION IN RELATION TO THE
STATE OF KARNATAKA DATED 31-12-77,
AND THE PRESIDENTIAL ORDER AND THE
KARNATAKA GOVERNOR'S REPORT IN
RESPECT THEREOF

SHRI RAVINDRA VARMA: I beg to lay on the Table:—

(1) (i) A copy of the Proclamation (Hindi and English versions) dated the 31st December, 1977 issued by the President under article 356 of the Constitution in relation to the State of Karnataka published in Notification No. G.S.R. 798 (E) in Gazette of India dated the 31st December, 1977 under article 356(E) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 31st December, 1977 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 799(E) in Gazette of India dated the 31st December, 1977.

(2) A copy of Report dated the 31st December, 1977 of the Governor of Karnataka to the President (Hindi and English versions).

[Placed in Library. See No. LT-1513/78].

NOTIFICATION UNDER CUSTOMS ACT, 1962
AND CENTRAL EXCISE RULES, 1944

SHRI RAVINDRA VARMA: I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English

versions) under Section 159 of the Customs Act, 1962:—

(i) G.S.R. 764(E) published in Gazette of India dated the 19th December, 1977 together with an explanatory memorandum.

(ii) G.S.R. 774(E) published in Gazette of India dated the 26th December, 1977 together with an explanatory memorandum.

(iii) G.S.R. 1(E) published in Gazette of India dated the 1st January, 1978 together with an explanatory memorandum.

(iv) G.S.R. 7(E) published in Gazette of India dated the 4th January, 1978 together with an explanatory memorandum.

(v) G.S.R. 11(E) and 12(E) published in Gazette of India dated the 4th January, 1978 together with an explanatory memorandum.

(vi) G.S.R. 16(E) and 17(E) published in Gazette of India dated the 6th January, 1978 together with an explanatory memorandum.

(vii) G.S.R. 18(E) and 20(E) published in Gazette of India dated the 7th January, 1978 together with an explanatory memorandum.

(viii) G.S.R. 21(E) and 22(E) published in Gazette of India dated the 7th January, 1978 together with an explanatory memorandum.

(ix) G.S.R. 39 and 41 published in Gazette of India dated the 7th January, 1978 together with an explanatory memorandum.

(x) G.S.R. 77 published in Gazette of India dated the 14th January, 1978 together with an explanatory memorandum.

(xi) G.S.R. 41(E) and 42(E) published in Gazette of India dated the 25th January, 1978 together with an explanatory memorandum.

(xii) G.S.R. 46(E) to 48(E) published in Gazette of India dated the 28th January, together with an explanatory memorandum.

[Placed in Library. See No. LT-1514/78].

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 790(E) to 792(E) published in Gazette of India dated the 30th December, 1977 together with an explanatory memorandum.

(ii) G.S.R. 795(1) published in Gazette of India dated the 31st December, 1977 together with an explanatory memorandum.

(iii) G.S.R. 49(E) to 51(E) published in Gazette of India dated the 28th January, 1978 together with an explanatory memorandum.

(iv) G.S.R. 53(E) published in Gazette of India dated the 30th January, 1978 together with an explanatory memorandum.

[Placed in Library. See No. Lt-1515/78].

(3) A copy of Notification No. 331/77-C.E. (Hindi and English versions) published in Gazette of India dated the 3rd December, 1977 containing corrigendum to Notification No. G.S.R. 945 dated the 23rd July, 1977 under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-1516/78].